

**INVITATION FOR EXPRESSION OF**  
**INTEREST FOR**

Complete Inspection, Assessment, Security Audit of the IT  
Infrastructure including Data Centre and Software  
Development of the Supreme Court of India.

**RESPONSE FORM**

**LAST DATE AND TIME FOR SUBMISSION: 04.01.2022 upto  
03:00 pm**

1. **INTRODUCTION:**

The Supreme Court of India is in the process of the creation of its own fully integrated and intelligent data centre as the backbone of the entire information technology (IT) infrastructure of the Supreme Court of India at its building complexes and the residential offices of the Hon'ble Judges. For the establishment of a data centre at the Supreme Court of India, it is imperative that a consultancy agency be appointed to undertake complete security audit of the computer hardware, software, computer applications installed and used by the Supreme Court Registry.

2. **OBJECTIVE OF THE EOI:**

Supreme Court of India intends to establish a data centre where all enterprise based mission critical business applications, software and other applications would be run on 24x7 basis. This Expression of Interest (EOI) is meant for inviting the interested parties to submit their applications for hiring as a consultant, who would undertake the assignment to guide Supreme Court of India by undertaking complete security audit of the computer hardware, software, computer applications installed and used by the Supreme Court Registry. Another objective of the security audit of the complete IT infrastructure is to make the data centre robust, secure, and scalable over a period to adopt and deploy future technological development and meet the IT industry standards and benchmarks. Further, the consultant must report whether the existing data centre located at the Main Building, Supreme Court Complex, New Delhi may be viable for redundancy. Lastly, the consultant must make recommendations for establishment and commissioning of a disaster recovery site for the Supreme Court data centre to be established at any feasible and strategic location in the country.

Based on the submissions received from the interested parties, most suitable party, which in the opinion of the Competent Authority of the Supreme Court who can handle the assignment, will be chosen.

### 3. **SCOPE OF WORK:**

The scope of work of the selected party must undertake the following:

- (a) To undertake complete inspection and security audit of computer hardware, network equipment, software, computer applications, voice over internet protocol (VoIP) telephony, etc., installed at the Supreme Court Registry, complexes, and residential offices of the Hon'ble Judges.
- (b) Make assessment of any gap in the network and security equipment considering today's security implementation requirements.
- (c) Make assessment and accordingly recommend the network architecture, design, construction along with remedial measures for a new state of the art fully integrated and intelligent data centre within the Supreme Court Complex.
- (d) Make assessment and accordingly recommend the VoIP architecture, design, along with remedial measures for its improvement, enhancement, and integration with intelligent data centre within the Supreme Court Complex and meet the demands of the Supreme Court Registry.
- (e) Make assessment how the entire IT infrastructure, data centre can be made robust, secure, and scalable over a period to future technological development.
- (f) Undertake study and make assessment, recommendations for gap infrastructure for data centre migration between the existing data centre (old data centre) at the Supreme Court Complex within the Main Building, Supreme Court Complex, New Delhi, and the new data centre to be established and commissioned at the Supreme Court Complex. Such an assessment must factor in data protection, back-up for migration of data centres.

- (g) Make assessment and recommendations whether the existing data centre (old data centre) at the Supreme Court Complex within the Main Building, Supreme Court Complex, New Delhi be used for redundancy.
- (h) Make assessment and recommendations whether the existing software technologies and methods being used and adopted by the Supreme Court Registry meet the IT industry standards and benchmarks.
- (i) Make assessment, recommendations for optimum utilization of the existing IT hardware, software deployed at various locations, existing data centre (old data centre) and new data centre.

4. **SELECTION CRITERIA:**

The interested parties should meet the following minimum qualifying criteria:

**Eligibility Criteria**

- (a) The interested party must be an entity registered under the relevant laws of India and must have at least one branch office within the National Capital Region Delhi (NCR).
- (b) The bidder should have been in data center consultancy & design business at least for the last 05 (five) years and should have partnership with major data center original equipment manufacturer (OEM) vendors, including but not limited to, APC, Cisco, Honeywell, Emerson, etc.

**Work Experience**

- (a) Experience having successfully complete similar works during the last 05 (five) years from the last date of submission of the EoI:
  - i) Three similar works each costing not less than ₹10.00 crores OR
  - ii) Two similar works each costing not less than ₹12.50 crores OR
  - iii) One similar work costing not less than ₹20.00 crores.

The term “similar work” means having undertaken security audit of IT infrastructure, setting up of a data centre, supply and installation of equipment in data centre.

- (b) The interested party should have designed at least 05 (five) numbers of tier II/III/IV data centers in India and out of which at least 01 (one) data center should be fully functional on the date of the submission of the bid.
- (c) The interested party shall submit the summary of projects executed successfully in the past 05 (five) years focussing on brief description of assignments, customer name and contact details, etc.
- (d) The cost of building construction for data centre would not be considered for calculating cost in the above purpose.
- (e) Joint venture/consortia of firms and/or companies shall not be allowed, and the applicants should meet the above criteria themselves. However, the applicant may have tie-up with the OEMs.
- (f) It is also clarified that the certificate of subsidiary/group companies seeking qualification on the basis of experience of the subsidiary/parent company/group company shall not be considered for qualification.

**Financial Strength**

- (a) The average annual financial turnover for the last five (05) years shall be at least ₹10.00 crores. The requisite turnover shall be duly certified by a chartered accountant with his registration number, signature and seal. The applicant must also submit its audited balance sheet, profit and loss account as financial documents in a summarised page along with their detailed copies with the cut-off date of 31.10.2021.
- (b) An applicant must strictly adhere to the terms and conditions provided in this EoI and submit its application only if it considers oneself eligible and in possession of all the supporting documents.

5. **SHORTLISTING OF APPLICANTS:**

The documents submitted by the applicants in response to the invitation for EOI shall be examined by an expert committee to be constituted by the Competent Authority. The expert committee shall shortlist the applicants based on the eligibility criteria:

- (a) Preference will be given to parties who already have tied with Supreme Court of India in any aspect of the technologies as a collaborator/partner/technology-provider.
- (b) The parties having audited more number of entities, organisations, companies, etc., and government companies, organisations, bodies, etc., will be preferred.
- (c) The interested parties shall be required to submit the relevant information as per Annexures 1 to 6 enclosed herewith.

6. **DOCUMENTS TO BE SUBMITTED:**

- (a) Letter for EOI submission – Annexure I.
- (b) Profile of the party – Annexure II.
- (c) Profile of the personnel of the party, who will handle the assignment – Annexure III.
- (d) Information regarding any conflict of interests as referred to the scope of the assignment – Annexure IV.
- (e) Details of similar works carried out in the past along with summary of projects – Annexure V.
- (f) Details of different procedures being followed by the party earlier – Annexure VI.
- (g) Technical-cum-Financial Score Sheet – Annexure VII.

7. **SUBMISSION OF EOI:**

All the requisite documents shall be placed in a sealed enveloped which shall be superscribed **“Complete Inspection, Assessment, Security Audit of the IT Infrastructure including Data Centre and Software Development of the Supreme Court Registry”**. The sealed enveloped

shall be submitted in the name of the **Additional Registrar, Admin Materials Branch, Supreme Court of India, Tilak Marg, New Delhi – 110001 at Counter No. 17(R&I Branch)**. The last date for submission shall be **04.01.2022**. For any query/clarification, you may contact Branch Officer(Admin Materials) on Telephone no. 011-23115864.

8. The interested parties shall be bound to maintain confidentiality and adhere to non-disclosure of any information. Any information provided by the SUPREME COURT OF INDIA shall be strictly treated as confidential and under no circumstances, the party shall divulge any confidential information to a third party without written consent of the SUPREME COURT OF INDIA.

9. The party shall bear all costs associated with the preparation of their proposals and SUPREME COURT OF INDIA shall not pay or reimburse any expenses in this regard. SUPREME COURT OF INDIA is not bound to accept any proposal and reserves the right to cancel the selection process at any time without any liability accruing to it.

10. SUPREME COURT OF INDIA shall provide necessary infrastructure like space, electricity, water, tools and tackles, and work benches, etc.

11. SUPREME COURT OF INDIA reserves the right to accept or reject any or all proposals without assigning any reasons whatsoever and its decision shall be final and binding on all the applicants.

12. No price bids are to be submitted at this stage. The parties, who have been shortlisted by the expert committee shall be required to submit the price bids. It is clarified that in case the price bids are submitted along with an EoI application, such applications are liable to be rejected.

**Sd/-**

**Additional Registrar (AM)**

**FOR SUPREME COURT OF INDIA**

**Note: The Registry shall remain closed from Saturday, the 25<sup>th</sup> December, 2021 to Saturday, the 1<sup>st</sup> January, 2022.**

**ANNEXURE – I**

**LETTER FOR EOI SUBMISSION TO BE SUBMITTED ON THE  
LETTER HEAD OF THE APPLICANT**

Ref: No.: 33/Data Centre Consult.-EOI/2021-22/SCI(AM)      Date: 13.12.2021

**Additional Registrar**

Admin Materials Branch  
Supreme Court of India  
Tilak Marg  
New Delhi – 110001

Dear Sir,

We, the undersigned, offer to provide the services as required in your invitation for EOI dated: 13.12.2021. We are hereby submitting our proposal with all the requisite information and documents.

We hereby certify that all the information and statements made in this proposal are true and accept that any misstatement or misrepresentation in the enclosed documents may lead to our disqualification.

We understand that you are not bound to accept/reject any proposal without assigning any reason.

Yours faithfully

Authorised Signatory  
NAME & DESIGNATION



**ANNEXURE – II**

**Profile of the Party**

|                           |         |         |         |
|---------------------------|---------|---------|---------|
| Name of the party         |         |         |         |
| Year of Registration      |         |         |         |
| Registered Office address |         |         |         |
| Legal status              |         |         |         |
| Number of employees       |         |         |         |
| No. of branches, if any   |         |         |         |
| Turnover (Rs. lakhs)      | 2020-21 | 2019-20 | 2018-19 |
|                           |         |         |         |

**ANNEXURE – III**

**Details of the skilled personnel of the party who will handle the assignment (one form for each)**

| <b><u>S.No.</u></b> | <b><u>Particulars</u></b>  |  |
|---------------------|--|--|
| 1                   | Name   |  |
| 2                   | Date of Birth  |  |
| 3                   | Educational Qualification  |  |
| 4                   | Trainings undergone  |  |
| 5                   | Work experience of the past 10 years   |  |
| 6                   | Special qualifications and assignments<br>Please emphasize those assignments that best illustrate the person's capability to handle the current assignment |  |
| 10                  | Special achievements, if any   |  |
| 11                  | Contact details  |  |

**Certification from the Authorised Officer**

I the undersigned certify that to the best of my knowledge and belief the above mentioned particulars correct.

Signature of the authorized officer

**ANNEXURE – IV**

**INFORMATION REGARDING ANY CONFLICTING ACTIVITIES AND  
DECLARATION THEREOF**

Is the party engaged in any activities which conflict with the proposed activities of Supreme Court of India as mentioned in this document?

If yes:

Please furnish information of activities the institution is engaged in, which in your opinion, is of a nature that conflicts with the assignment desired to be awarded by Supreme Court of India.

If no:

We hereby declare that our organisation is not either directly or indirectly engaged in any activities which can be termed as conflicting activities as mentioned in the EOI document. It is understood that any misrepresentation or misstatement in this regard shall render our organisation to be disqualified from the entire process.

Signature of the authorized signatory

Name

Designation



Details of procedures being followed by the party in similar previous assignments

a.

b.

c.

**ANNEXURE – VII****Technical-cum-Financial Score Sheet**

| <b>Criterion</b>  | <b>Range</b>                      | <b>Marks</b> | <b>Max. Marks</b> |
|---|-----------------------------------|--------------|-------------------|
| Number of similar works undertaken in the last 05 years –   | Upto 03                           | 10           | 20                |
|   | 04 – 07                           | 15           |                   |
|   | 08 and above                      | 20           |                   |
| Value of similar works completed in the last 05 years –   | Not less than ₹10.00 crores       | 05           | 20                |
|   | Not less than ₹12.50 crores       | 15           |                   |
|   | Not less than ₹20.00 crores       | 20           |                   |
| Number of similar works undertaken for State/Central government, public sector undertakings, autonomous bodies, and government entities – | Upto 03                           | 10           | 20                |
|   | 04 – 07                           | 15           |                   |
|   | 08 and above                      | 20           |                   |
| Average annual financial turnover for the last 05 years -   | Upto ₹10.00 crores                | 05           | 20                |
|   | ₹10.01 crores – ₹20.00 crores     | 15           |                   |
|   | More than ₹20.01 crores and above | 20           |                   |
| Number of Manpower on rolls of the interested party -   | 0-50                              | 05           | 20                |
|   | 51-75                             | 10           |                   |
|   | 76-125                            | 15           |                   |
|   | 126 and above                     | 20           |                   |

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